

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

14.

C.P. (IB)/1042(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.12.2023**

NAME OF THE PARTIES:

Piramal Capital & Housing
Financelimited
Vs
Earleen Real Estate Developers Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Vikram Nankani Ld. Senior Counsel a/w Mr. Nausher Kohli, Ld. Counsel for the Financial Creditor present. None for the Corporate Debtor.
2. Despite paper publication, the Corporate Debtor remains absent today. The right to file reply of the Corporate Debtor is forfeited.
3. List this matter for hearing on **15.01.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)